

SENTHIL INFOTEK LIMITED

Corporate Identification Number (CIN): L72200TG1997PLC026943

Registered Office: #157, Dhanalakshmi Society, Mahendra Hills, East Marredpally, Secunderabad-500 026 Telangana, India;

Tel No.: +91 9441070826; E-mail ID: senthilinfotelimited@yahoo.com; Website: www.senthilinfo.com

OPEN OFFER FOR ACQUISITION OF UP TO 13,13,000 (THIRTEEN LAKH THIRTEEN THOUSAND ONLY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10 (INDIAN RUPEES TEN ONLY) EACH ("EQUITY SHARES"), REPRESENTING 26% (TWENTY SIX PERCENT) OF THE VOTING SHARE CAPITAL (AS DEFINED BELOW), OF SENTHIL INFOTEK LIMITED ("TARGET COMPANY") FROM THE PUBLIC SHAREHOLDERS (AS DEFINED BELOW) OF THE TARGET COMPANY BY KOLLI MURALI KRISHNA ("ACQUIRER 1") AND GOGINEMI SRINIVAS ("ACQUIRER 2") (ACQUIRER1 AND ACQUIRER 2 COLLECTIVELY REFERRED TO AS "ACQUIRERS") ("OPEN OFFER" OR "OFFER").

This detailed public statement ("Detailed Public Statement" or "DPS") is being issued by Synfinx Capital Private Limited, the manager to the Open Offer ("Manager to the Offer"), for and on behalf of the Acquirers, to the Public Shareholders (as defined below), pursuant to and in compliance with the requirements of regulations 3(1) and 4 read with regulations 13(4), 14(3) and 15(2) and other applicable regulations of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto ("SEBI (SAST) Regulations") and pursuant to the public announcement dated April 08, 2026 ("Public Announcement" or "PA") and in relation to the Open Offer, which was filed on April 08, 2026 with BSE Limited ("BSE" or "Stock Exchange") and Securities and Exchange Board of India ("SEBI") and the Target Company.

For the purpose of this DPS, the following terms shall have the meanings assigned to them below: "Equity Shares" mean the fully paid-up equity shares having a face value of ₹ 10/- (Indian Rupee Ten only) each of the Target Company;

"Offer Period" has the meaning ascribed to it in the SEBI (SAST) Regulations; "Public Shareholders" mean all the equity shareholders of the Target Company, who are eligible to participate and tender their Equity Shares in the Open Offer, excluding (i) the Acquirers; (ii) the Promoter and members of the Promoter Group of the Target Company; and (iii) the persons deemed to be acting in concert, in terms of regulation 7(6) of the SEBI (SAST) Regulations, with the persons set out in (i) and (ii); and

"Sellers" mean, all the members of the promoter and promoter group of the Target Company, namely, Pitchandi Chellamani, Pitchandi Seetha Lakshmi, Pitchandi Selvam, Pitchandi Anuradha, Pitchandi Malliga and Cementace Constructions Private Limited.

"Stock Exchange" means BSE Limited;

"Tendering Period" has the meaning ascribed to it in the SEBI (SAST) Regulations;

"Transaction" means collectively, the Underlying Transaction and the Open Offer;

"Underlying Transaction" means the transaction contemplated under the SPA as detailed in paragraph 1 of Part II (Background to the Offer) of this DPS;

"Voting Share Capital" means the total equity share capital of the Target Company on a fully diluted basis expected as of the 10th (Tenth) working day from the closure of the tendering period for the Open Offer;

"Working Day" means a working day of the Securities and Exchange Board of India ("SEBI").

I. ACQUIRERS, SELLERS, TARGET COMPANY & OFFER:

1. Information regarding the Acquirers:

i. Kolli Murali Krishna ("Acquirer 1"):

Kolli Murali Krishna, son of Kolli Siva Prasad, aged about 43 years, is an Indian resident individual, currently residing at House No. 3-3A, Moparru-522 312, Guntur, Andhra Pradesh, India. He completed his Master of Computer Applications from Bharathidasan University in 2005. He has more than 10 years of experience in the construction, land development and real estate business. Presently, he is associated as a working partner in M/s. Golden Properties, a Partnership firm engaged in the development and execution of Real Estate Projects. The net worth of Mr. Kolli Murali Krishna as on March 20, 2026, as certified by Mr. Kalva Dileep Kumar (Membership No. 246855), Partner of M/s. Kalva and Associates, Chartered Accountants (Firm Registration Number: 021712S), having office at No. 23-3-51, Kotam Raju Lane, Koritpedu, Guntur-522007; Contact No.: +91 9701605685; E-mail: audиторdileep1995@gmail.com / kalvaandassociates@gmail.com vide certificate dated March 20, 2026 (UDIN: 26246855ZFQV2367), is ₹ 824.80 Lakhs (Indian Rupees Eight Crore Twenty Four Lakhs Eighty Thousand only).

ii. Goginemi Srinivas ("Acquirer 2"):

Goginemi Srinivas, son of Goginemi Koteswara Rao, aged about 43 years, is an Overseas Citizen of India, currently residing at # 24, Rosehill Avenue, Sutton, SM1 3HG, United Kingdom and also having Indian address at 3-30, Main Road, Moparru-522 312, Guntur, Andhra Pradesh, India. He completed his Master of Computer Applications from Bharathidasan University in 2005 and Bachelor of Arts in Computer Applications from Nagarjuna University in 2002. He has over 20 years of experience in software services, such as Data Warehousing, Integration, Cloud (SAP P/CP/BW/Non-SAP space projects) and AWS Cloud Architecture. Presently, he is associated with and acting as a Director in Cloudnine IT Services Limited, a private limited company incorporated under the Companies Act, 2006 in England and Wales, primarily engaged in the business of Information Technology Services. The net worth of Mr. Goginemi Srinivas as on April 04, 2026, as certified by Mr. M. Naveen (Membership No. 237316), Proprietor of M/s. Naveen Madivada & Co., Chartered Accountants (FRN: 016816S), having office at H. No. 6-3-649/5/2, Near Vascular Care Center, Somajiguda, Hyderabad, Telangana - 500082; Tel.: +91-9652291571; E-mail: naveenmadivada@gmail.com vide certificate dated April 04, 2026, is ₹285.69 Lakhs (Indian Rupees Two Crore Eighty Five Lakhs Sixty Nine Thousand only).

iii. None of the Acquirers acquired, directly or indirectly, any shares of the Target Company during the 52 weeks period prior to the date of PA. Further, the Acquirers have not acquired any Equity Shares of the Target Company after the date of the PA.

iv. The Acquirers are not part of and/or belong to any identified group.

v. The Acquirers are neither the Promoters nor a part of the Promoter Group of the Target Company.

vi. The Acquirers are not related to any of the Promoters and Promoter Group of the Target Company.

vii. No persons are acting in concert with the Acquirers for the purpose of this Open Offer. While persons may be deemed to be acting in concert with the Acquirers in terms of regulation 2(1)(q)(2) of the SEBI (SAST) Regulations ("Deemed PACs"), however, such Deemed PACs are not acting in concert with the Acquirers, for the purposes of this Open Offer, within the meaning of regulation 2(1)(q)(1) of the SEBI (SAST) Regulations.

viii. The Acquirers have confirmed that they are neither categorized or declared as a "willful defaulter" by any bank or financial institution or consortium thereof, in accordance with the guidelines on willful defaulters issued by the RBI, in terms of regulation 2(1)(ze) of the SEBI (SAST) Regulations nor categorized or declared as a "fugitive economic offender" under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018), in terms of Regulation 2(1)(ja) of the SEBI (SAST) Regulations.

ix. The Acquirers have also confirmed that they have not been prohibited by SEBI from dealing in securities, in terms of any directions issued under section 11B of the Securities and Exchange Board of India Act, 1992, as amended ("SEBI Act"), or under any other regulations made under the SEBI Act.

2. Details of the Sellers:

i. The details of the Sellers, who have entered into the SPA (as defined below) with Acquirers, have been set out hereunder:

| Name of the Seller | Nature of Entity | Address / Registered Office of the Seller | Part of the Promoter / Promoter Group (Yes / No) | Details of Equity Shares / Voting Share Capital held by the selling shareholders | | | |
|-----------------------------------------|------------------------------------|------------------------------------------------------------------------------------------|--------------------------------------------------|----------------------------------------------------------------------------------|----------------|------------------|----------------|
| | | | | Pre-Transaction | | Post-Transaction | |
| | | | | Number | % | Number | % |
| Pitchandi Chellamani | Individual | Plot #157, Dhanalakshmi Society, Mahendra Hills, East Marredpally, Secunderabad-500 026 | Yes | 20,59,300 | 40.78% | Nil | Not Applicable |
| Pitchandi Selvam | Individual | | Yes | 1,00,000 | 1.98% | Nil | Not Applicable |
| Pitchandi Malliga | Individual | | Yes | 1,00,000 | 1.98% | Nil | Not Applicable |
| Pitchandi Anuradha | Individual | | Yes | 50,000 | 0.99% | Nil | Not Applicable |
| Pitchandi Seetha Lakshmi | Individual | | Yes | Nil | Not Applicable | Nil | Not Applicable |
| Cementace Constructions Private Limited | Private Company, limited by shares | Plot #157, Dhanalakshmi Society, Mahendra Hills, East Marredpally, Secunderabad - 500026 | Yes | 8,67,000 | 17.17% | Nil | Not Applicable |

ii. The securities of Cementace Constructions Private Limited are not listed on any stock exchange in India or abroad.

iii. The Sellers have confirmed that they have not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11B of the SEBI Act as amended or under any other regulations made under the SEBI Act.

iv. Pursuant to the consummation of Underlying Transaction and subject to compliance with the SEBI (SAST) Regulations, 2011, the Sellers i.e. the existing Promoter and Promoter Group of the Target Company, will cease to be in control of the Target Company and accordingly will be re-classified from promoter or promoter group to public in terms of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI (LODR) Regulations").

3. Details of Target Company:

i. Senthil Infotek Limited ("Target Company") was originally incorporated as 'Senthil Agrotech Limited', under the provisions of the Companies Act, 1956, on March 01, 1994 and received the Certificate of Commencement of Business on March 04, 1994. The name of the Target Company was later changed to 'Senthil Infotek Limited' and received a Fresh Certificate of Incorporation Consequent on Change of Name issued on February 16, 2000. There has been no change in name of the Target Company in the last 3 (three) years.

ii. The Target Company has its registered office at #157, Dhanalakshmi Society, Mahendra Hills, East Marredpally, Secunderabad-500 026 Telangana, India. The CIN of the Target Company is L72200TG1997PLC026943. The contact details of the Target Company are as follows: Tel. No.: +91-40-27731375; E-mail ID: senthilinfotelimited@yahoo.com; Website: www.senthilinfo.com.

iii. The Target Company is primarily engaged in the business of Information Technology Solutions like Software Development, IT Consulting Services, System Integration, Hardware Solutions, IT Infrastructure Management, Accounting Package, etc.

iv. As on date of this DPS, the Authorized Share Capital of the Target Company is ₹ 6,00,00,000/- divided into 60,00,000 Equity Shares. The issued, subscribed and paid-up Share Capital of the Target Company is ₹ 5,05,00,000/-, consisting of 50,50,000 Equity Shares.

v. As on date of this DPS, there is only one class of Equity Shares and there are no: (i) partly paid-up Equity Shares; (ii) Equity Shares carrying differential voting rights; and/ or (iii) outstanding convertible securities, such as depository receipts, convertible debentures, warrants, convertible preference shares, etc., issued by the Target Company which are convertible into Equity Shares of the Target Company at a later stage.

vi. The Equity Shares are listed on the BSE Limited ("BSE") (Scrip ID: SENINFO; Scrip Code: 531980). However, the trading in Equity Shares is under Graded Surveillance Measures (GSM): Stage 2. The International Securities Identification Number ("ISIN") of the Equity Shares of the Target Company is INE564B01015.

vii. The entire paid-up equity share capital of the Target Company is listed on and has not been suspended from trading by the Stock Exchange. The Equity Shares of the Target Company have not been delisted from any stock exchange in India.

viii. Based on the information available from BSE, the Equity Shares of the Target Company are infrequently traded on BSE, in terms of regulation 2(1)(j) of the SEBI (SAST) Regulations.

ix. As on date of the DPS, the Board of Directors of the Target Company comprises of Chellamani Pitchandi (DIN: 01256061), Sree Hari Ankem (DIN: 01866541), Seetha Lakshmi Pitchandi (DIN: 02779034), Dittakavi Surekha (DIN: 02779045), and Sarada Dittakavi (DIN: 05209781).

x. The key financial information of the Target Company, as submitted by the Target Company to BSE and based on its audited financial statements, as at and for the financial years ended March 31, 2023, March 31, 2024, March 31, 2025 and statement of unaudited financial results for the six months ended on September 30, 2025 are as follows:

| Particulars | (₹ in Lakhs except for Earnings Per Share) | | | |
|---------------------------------|----------------------------------------------------------|-------------------------------|--------------------------|--------------------------|
| | For the six-months ended September 30, 2025 (Un-Audited) | For the Financial Year ending | | |
| | | March 31, 2025 (Audited) | March 31, 2024 (Audited) | March 31, 2023 (Audited) |
| Total Revenue | 11.09 | 13.55 | 12.65 | 13.72 |
| Profit / (Loss) after Tax | 0.72 | (212.69) | 0.39 | 0.44 |
| Earnings/(Loss) Per Share (₹) | 0.01 | (4.21) | 0.01 | 0.01 |
| Net Worth / Shareholders' Funds | 266.19 | 265.47 | 478.16 | 477.77 |

4. Details of the Offer:

i. The Open Offer is a mandatory offer made in compliance with Regulations 3(1) and 4 and other applicable regulations of the SEBI (SAST) Regulations, pursuant to the execution of the Share Purchase Agreement ("SPA") to acquire more than 25.00% of the equity share capital of the Target Company and control over the Target Company by the Acquirers.

ii. This Offer is being made by the Acquirers to the Public Shareholders, to acquire up to 13,13,000 (Thirteen Lakh Thirteen Thousand only) Equity Shares ("Offer Shares"), constituting 26% of the Voting Share Capital of the Target Company ("Offer Size"), at a price of ₹ 8/- (Indian Rupees Eight only) per Equity Share ("Offer Price") aggregating to ₹ 1,05,04,000/- (Indian Rupees One Crore Five Lakh and Four Thousand only) ("Maximum Open Offer Consideration"), subject to the terms and conditions mentioned in the Public Announcement, this DPS and to be set out in the Letter of Offer ("LoF") that is proposed to be issued and sent to the Public Shareholders in accordance with the SEBI (SAST) Regulations.

iii. The Offer Price has been determined in accordance with Regulation 8(2) of the SEBI (SAST) Regulations.

iv. This Offer Price shall be payable in cash by the Acquirers in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.

v. This Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations.

vi. This Offer is not a Competing Offer in terms of Regulation 20 of the SEBI (SAST) Regulations.

vii. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of Equity Shares of the Target Company.

viii. The Acquirers have no intention to delist the Equity Shares of the Target Company pursuant to this Open Offer.

ix. If the aggregate number of Equity Shares validly tendered by the Public Shareholders in this Offer is more than the Offer Size, then the Equity Shares validly tendered by the Public Shareholders will be accepted on a proportionate basis in consultation with the Manager to the Offer.

x. To the best of the knowledge and belief of the Acquirers, as on the date of this DPS, no statutory or regulatory approvals are required to acquire the Equity Shares that are validly tendered pursuant to this Offer and the acquisition of shares under the SPA other than as indicated at point V (Statutory and Other Approvals required for the Offer) below. However, in case any further statutory approvals are required by the Acquirers at a later date before closure of the tendering period, this Open Offer shall be subject to such statutory approvals and the Acquirer and shall make the necessary applications for such statutory approvals.

xi. In the event that any of the statutory approvals are not received or refused for any reason, or if the conditions precedent as specified in the SPA (which are outside the reasonable control of the Acquirers) are not satisfied, the Acquirers shall have the right to withdraw this Open Offer in terms of Regulation 23 of the SEBI (SAST) Regulations. In the event of withdrawal of this Offer, a public announcement will be made by the Acquirers (through the Manager to the Offer), within 2 (two) Working Days of such withdrawal, in the same newspapers in which this DPS has been published and such public announcement will also be sent to the Stock Exchanges, SEBI and the Target Company at its registered office.

xii. All the Equity Shares validly tendered by the Public Shareholders in this Open Offer, will be acquired by the Acquirers, fully paid-up, free from all liens, charges and encumbrances and together with the rights attached thereto, including all rights to dividend, bonus and rights offered declared thereof, and in accordance with the terms and conditions set forth in the PA, this DPS and as will be set out in the Letter of Offer, and the tendering Public Shareholders shall have obtained all necessary consents for it to sell the Offer Shares on the foregoing basis.

xiii. If Public Shareholders who are not persons resident in India (including non-resident Indians ("NRI"), overseas corporate bodies ("OCB") and foreign institutional investors ("FIIs"/Foreign Portfolio Investors ("FPIs")) had required any approvals (including from the Reserve Bank of India ("RBI") or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for acquiring / holding the Equity Shares, in order to tender the Equity Shares held by them in this Open Offer, along with the other documents required to be furnished to tender shares in this Open Offer. In the event such approvals and relevant documents are not submitted, the Acquirers reserve their right to reject such Equity Shares tendered in this Open Offer.

xiv. Where any statutory or other approval extends to some but not all of the Public Shareholders, the Acquirers shall have the option to make payment to such Public Shareholders in respect of whom no statutory or other approvals are required in order to complete this Open Offer.

xv. The Manager to the Offer does not hold any Equity Shares in the Target Company as on the date of this DPS. The Manager to the Offer further declare and undertakes not to deal on its own account, in the Equity Shares of the Target Company during the Offer Period.

5. Currently, the Acquirers do not have any intention to dispose of or otherwise encumber any material assets or investments of the Target Company, through sale, lease, encumbrance, reconstruction, restructuring or otherwise, other than (a) in the ordinary course of business (including for the disposal of assets and creating encumbrances in accordance with business or financing requirements), or (b) as already agreed, disclosed and/or publicly announced by the Target Company, or (c) on account of regulatory approvals or conditions, or compliance with any law that is or becomes binding on or applicable to the operations of the Target Company. If the Acquirer intends to alienate any material asset of the Target Company (other than as disclosed above) within a period of 2 (two) years from the date of completion of this Open Offer, a special resolution of the shareholders of the Target Company or any of its subsidiaries, as applicable, in accordance with proviso to Regulation 25(2) of the SEBI (SAST) Regulations would be taken before undertaking any such alienation of any material assets. Subsequent to the completion of the Open Offer, the Acquirers reserve the right to streamline/restructure the operations, assets, liabilities and/ or businesses of the Target Company through arrangement/reconstruction, restructuring, buybacks, merger, demerger and/ or sale of assets or undertakings, after completion of the Open Offer. The Acquirers may also consider disposal of or otherwise encumbering any assets or investments of the Target Company through sale, lease, reconstruction, restructuring and/ or re-negotiation or termination of existing contractual/operating arrangements, for restructuring and/ or rationalising the assets, investments or liabilities of the Target Company to improve operational efficiencies and for other commercial reasons. The board of directors of the Target Company will take decisions on these matters in accordance with the requirements of the business of the Target Company in line with opportunities or changes in economic circumstances, from time to time and in accordance with and as permitted by applicable law.

6. As per regulation 38 of the SEBI (LODR) Regulations read with Rule 19A of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR"), the Target Company is required to maintain at least 25% (twenty-five per cent) public shareholding, as determined in accordance with the SCRR, on a continuous basis for listing. If as a result of acquisition of Equity Shares pursuant to the Underlying Transaction and/or the Open Offer, the public shareholding in the Target Company falls below the minimum public shareholding requirement as per SCRR and the SEBI (LODR) Regulations, then the Acquirers have agreed to take necessary steps to bring down their shareholding in order to ensure that the Target Company satisfies the minimum public shareholding requirements, within the time prescribed under applicable law.

II. BACKGROUND OF THE OFFER:

i. The Acquirers have entered into a Share Purchase Agreement ("SPA" or "Agreement") dated April 08, 2026 with the Sellers, who are part of Promoter and Promoter Group of the Target Company, wherein it was proposed that they shall purchase 31,76,300 Equity Shares ("Sale Shares"), constituting 62.90% of Voting Share Capital of the Target Company at a price of ₹ 5.50/- (Indian Rupees Five and Fifty Paise only) per Sale Share ("Negotiated Price"), aggregating to ₹ 1,74,69,650/- (Indian Rupees One Crore Seventy Four Lakh Sixty Nine Thousand Six Hundred and Fifty only) ("Purchase Consideration") payable in cash accompanied with change in control of and over the Target Company.

ii. As a consequence of the substantial acquisition of shares, voting rights and exercise control over the Target Company pursuant to the SPA, this Open Offer is a mandatory offer being made by the Acquirers in compliance with Regulations 3(1) and 4 of SEBI (SAST) Regulations.

iii. The salient features of the SPA are as under:

• The Sellers have agreed to sell 31,76,300 fully paid-up equity shares of Rs. 10/- each ("Sales Shares"), comprising 62.90% of the present total paid-up Equity Share Capital of the Target Company, which are free from all encumbrances and defects to the Acquirers and the Acquirers have agreed to purchase the same along with the control of the Company at a Purchase Consideration as agreed between the Parties subject to the terms and conditions contained in the Agreement;

• In case of non-compliance with any of the provisions of the SEBI (SAST) Regulations, the Agreement shall not be acted upon by either Sellers or the Acquirers;

• The Acquirers intend to seek a reconstitution of the Board of Directors of the Company after successful completion of Open Offer. Upon completion of transfer of sale shares, Sellers and its nominees shall resign from the Board of Directors of the Target Company and Acquirers shall either themselves or appoint their nominees on the board of Target Company;

• Upon completion of transfer of the Sale Shares and change in management as contemplated under the Agreement, Sellers shall reclassify as public category from promoters. Acquirers by virtue of their shareholding and control of Target Company shall follow the process of Regulation 31A of the SEBI LODR Regulations and seek BSE approval on the same.

iv. The prime objective of the Acquirers for undertaking the Underlying Transaction and this Offer is substantial acquisition of Equity Shares and Voting Share Capital accompanied by control of and over the Target Company. Following the completion of the Open Offer and the Underlying Transaction, the Acquirers may diversify Target Company's business activities in future into other line of business, depending on the requirement and expediency of the business situation and subject to all applicable law, rule and regulations, the Board of Directors of the Target Company will take appropriate business decision from time to time in order to improve the performance of the Target Company. Further the acquisition also aligns with the objective of acquiring a listed company, which will help with the Acquirers' long term expansion and growth plans.

v. After the completion of this Offer and pursuant to the transfer of the shares so acquired, the Acquirers will hold the majority of the Equity Shares by virtue of which they will be in a position to exercise effective management and control over the Target Company.

vi. The Acquirers reserve the right to reconstitute the board of directors of the Target Company in accordance with the provisions of the SEBI (SAST) Regulations, the Companies Act, 2013 and other applicable law.

vii. Pursuant to the Underlying Transaction and subject to compliance with the SEBI (SAST) Regulations, 2011, the Acquirers will acquire and exercise control over the Target Company in accordance with the Agreement and be classified as promoters of the Target Company in accordance with the provisions of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI (LODR) Regulations") and, the Sellers will cease to be the promoters of the Target Company. Accordingly, the Sellers / Existing Promoter and Promoter Group of the Target Company will be re-classified from promoter or promoter group to public in terms of the SEBI (LODR) Regulations.

III. SHAREHOLDING AND ACQUISITION DETAILS:

The present and proposed shareholding of the Acquirers in the Target Company and the details of their acquisition are as follows:

| Details | KOLLI MURALI KRISHNA | | GOGINEMI SRINIVAS | | TOTAL | |
|------------------------------------------------------------------------|-------------------------|--------------------------------|-------------------------|--------------------------------|-------------------------|--------------------------------|
| | Number of Equity Shares | % of Voting Share Capital | Number of Equity Shares | % of Voting Share Capital | Number of Equity Shares | % of Voting Share Capital |
| Shareholding as on the PA date | Nil | Not Applicable | Nil | Not Applicable | Nil | Not Applicable |
| Shares acquired which triggered off the SEBI (SAST) Regulations | 11,17,000 Equity Shares | 22.12% of Voting Share Capital | 20,59,300 Equity Shares | 40.78% of Voting Share Capital | 31,76,300 Equity Shares | 62.90% of Voting Share Capital |
| Shares acquired between the PA date and the DPS date | Nil | Not Applicable | Nil | Not Applicable | Nil | Not Applicable |
| Shares proposed to be acquired in the Offer (assuming full acceptance) | 4,59,550 Equity Shares | 9.10% of Voting Share Capital | 8,53,450 Equity Shares | 16.90% of Voting Share Capital | 13,13,000 Equity Shares | 26.00% of Voting Share Capital |
| Post Offer shareholding (assuming full acceptance) | 15,76,550 Equity Shares | 31.22% of Voting Share Capital | 29,12,750 Equity Shares | 57.68% of Voting Share Capital | 44,89,300 Equity Shares | 88.90% of Voting Share Capital |

IV. OFFER PRICE:

i. The Equity Shares of the Target Company are listed and traded on BSE (Scrip ID: SENINFO; Scrip Code: 531980).

ii. The trading turnover in the Equity Shares, based on trading volume on BSE, during the 12 (twelve) calendar months prior to the calendar month in which the PA was made i.e. from April, 2025 to March, 2026 ("Relevant Period"), is as given below:

| Stock Exchange | Total traded volumes during the Relevant Period ("A") | Total volume weighted number of Equity Shares during the Relevant Period ("B") | Trading turnover % (A/B) |
|----------------|-------------------------------------------------------|--------------------------------------------------------------------------------|--------------------------|
| BSE | 1,53,321 | 50,50,000 | 3.04 |

(Source: <https://www.bseindia.com>)

iii. Based on the above, in terms of Regulation 2(1)(j) of the SEBI (SAST) Regulations, the Equity Shares of the Target Company are infrequently traded on BSE.

iv. The Offer Price of ₹ 8/- (Indian Rupees Eight only) per Equity Share is justified in terms of regulation 8(2) of the SEBI (SAST) Regulations, being higher than the highest of the following:

| S. No. | Particulars | Equity Share (₹) |
|--------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------|
| a) | Negotiated Price per Equity Share of the Target Company for any acquisition in terms of the Agreement attracting the obligation to make a public announcement | 5.50 |
| b) | The volume weighted average price paid or payable per Equity Share for acquisitions by the Acquirers during the fifty-two weeks immediately preceding the date of the PA | Not Applicable |
| c) | The highest price per Equity Share paid or payable for any acquisition by the Acquirers with them during the twenty-six weeks immediately preceding the date of the PA | Not Applicable |
| d) | The volume weighted average market price per share for a period of sixty trading days immediately preceding the date of the PA as traded on the Stock Exchange during such period and such shares being frequently traded | Not Applicable |
| e) | Where the shares are not frequently traded, the price determined by the Acquirers and the Manager to the Offer taking into account valuation parameters including book value, comparable trading multiples, and such other parameters as are customary for valuation of shares of such companies | 7.48* |
| f) | The per equity share value computed under regulation 8(5) of the SEBI (SAST) Regulations, if applicable | Not Applicable* |

Valuation Report dated April 07, 2026 (UDIN: 26119158YAKXJ1418) issued by Bhavesh M Rathod, Registered Valuer - Securities or Financial Assets (Reg No: IB/RV/06/2019/10708);

*** Not applicable since the acquisition is not an indirect acquisition;**

i. In view of the parameters considered and presented in the table above, the minimum offer price per Equity Share under Regulation 8(2) of the SEBI (SAST) Regulations is the highest of above parameters, i.e., ₹ 7.48/- (Indian Rupees Seven and Forty Eight Paise only) per Equity Share. Accordingly, in the opinion of the Acquirers and Manager to the Offer, the Offer Price of ₹ 8/- (Indian Rupees Eight only) per Equity Share is justified in terms of Regulation 8 of the SEBI (SAST) Regulations.

ii. As on

Acquirers, subject to such terms and conditions as may be specified by SEBI, to delay the commencement of the Tendering Period for the Offer, pending receipt of such statutory approval(s) or grant an extension of time for payment of consideration to the public shareholders of the Target Company who have accepted the Offer within such period, subject to Acquirers agreeing to pay interest for the delayed period in terms of regulation 18(11) of the SEBI (SAST) Regulations. Provided where the statutory approvals extend to some but not all equity shareholders, the Acquirers have the option to make payment to such shareholders in respect of whom no statutory approvals are required in order to complete this Open Offer. Further, in case the delay occurs on account of wilful default by the Acquirers in obtaining any statutory approvals in time, the amount lying in the Escrow Account will be liable to be forfeited and dealt with in the manner provided in regulation 17(10)(e) of the SEBI (SAST) Regulations.

v. In the event that any of the statutory approvals are not received or refused for any reason, or if the conditions precedent as specified in the SPA (which are outside the reasonable control of the Acquirers) are not satisfied, the Acquirers shall have the right to withdraw this Open Offer in terms of Regulation 23 of the SEBI (SAST) Regulations. In the event of withdrawal of this Offer, a public announcement will be made by the Acquirers (through the Manager to the Offer), within 2 (two) Working Days of such withdrawal, in the same newspapers in which this DPS has been published and such public announcement will also be sent to the Stock Exchanges, SEBI and the Target Company at its registered office.

VII. TENTATIVE SCHEDULE OF THE ACTIVITIES PERTAINING TO THE OFFER:

| Name of Activity | Date | Day |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------|-----------|
| Issuance of Public Announcement | April 08, 2026 | Wednesday |
| Publication of Detailed Public Statement in newspapers | April 16, 2026 | Thursday |
| Last Date for filing of the draft Letter of Offer with SEBI | April 23, 2026 | Thursday |
| Last date for public announcement for Competing Offer(s) | May 08, 2026 | Friday |
| Last date for receipt of comments from SEBI on the draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer) | May 15, 2026 | Friday |
| Identified Date* | May 19, 2026 | Tuesday |
| Last date for dispatch of the Letter of Offer to the Public Shareholders whose name appears on the register of members on the Identified Date | May 26, 2026 | Tuesday |
| Last date by which Committee of Independent Directors of the Target Company is required to give its recommendation to the Public Shareholders of the Target Company for this Offer | June 01, 2026 | Monday |
| Last date for upward revision of the Offer Price and/or the Offer Size | June 02, 2026 | Tuesday |
| Date of publication of Offer opening public announcement, in the newspapers in which this DPS has been published | June 02, 2026 | Tuesday |
| Date of commencement of Tendering Period ("Offer Opening Date") | June 03, 2026 | Wednesday |
| Date of Closure of Tendering Period ("Offer Closing Date") | June 16, 2026 | Tuesday |
| Last date of communicating the rejection / acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders of the Target Company | July 01, 2026 | Wednesday |
| Last date for publication of post-Offer public announcement in the newspapers in which this DPS has been published | July 08, 2026 | Wednesday |

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent.

Note: The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations and subject to receipt of the Required Statutory Approval and other approvals and may have to be revised accordingly. Where last dates are mentioned for certain activities, such activities may take place on or before the respective last dates.

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECEIPT OF LETTER OF OFFER:

i. All the Public Shareholders of the Target Company ("Eligible Shareholders"), holding the shares in physical form or dematerialised form, registered or unregistered, are eligible to participate in this Offer at any time during the period from the Offer Opening Date and Offer Closing Date ("Tendering Period").

ii. The Letter of Offer along with the Form of Acceptance-cum-Acknowledgement ("Form of Acceptance"), specifying the detailed terms and conditions of this Offer will be mailed to all the Public Shareholders whose name appears in the register of members of the Target Company as at the close of business hours on the Identified Date, i.e. the date falling on the 10th Working Day prior to the commencement of Tendering Period.

iii. Accidental omission to send the Letter of Offer to any Public Shareholder to whom the Offer is made or non-receipt or delayed receipt of the Letter of Offer by such Public Shareholder, shall not invalidate this Offer in anyway.

iv. The Public Shareholders who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer by submitting an application on a plain paper giving details set out below and in the Letter of Offer. In the alternative, such holders of the Equity Shares may apply in the form of acceptance-cum-acknowledgement in relation to this Offer that will be annexed to the Letter of Offer, which may also be obtained from the SEBI website (<http://www.sebi.gov.in>) and from the Registrar to the Offer (detailed at Part IX (Other Information) of this DPS) on providing suitable documentary evidence of holding of the Equity Shares of the Target Company and their folio number, DP identity-client identity, current address and contact details.

v. As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated December 03, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 01, 2019. However, in accordance with the SEBI (SAST) Regulations and the SEBI's Master Circular SEBI/HO/CFD/ PoD-1/P/CIR/2023/31 dated 16 February 2023 ("SEBI Master Circular"), shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations.

vi. This Open Offer will be implemented, subject to the applicable laws, by the Acquirers through the stock exchange mechanism made available by the Stock Exchange, i.e. BSE, in the form of a separate window ("Acquisition Window") as provided under the SEBI (SAST) Regulations and the SEBI Master Circular.

vii. BSE shall be the designated stock exchange ("Designated Stock Exchange") for the purpose of tendering Offer Shares in the Open Offer.

viii. The Acquirers have appointed Allwin Securities Limited ("Buying Broker") as their broker for the Open Offer through whom the purchases and settlement of the Offer Shares tendered in the Open Offer will be made. The contact details of the Buying Broker are as mentioned below:

Allwin Securities Limited

B-205/206, Ramji House, 30, Jambulwadi, Kalbadevi Road, Mumbai-400 002

Tel: + 91-22-4344 6444; E-mail: allwinsec@gmail.com; Website: www.allwinsecurities.com

SEBI Registration No.: INZ000239635; Contact Person: Mr. Kailashchand Mallawat;

ix. All Eligible Shareholders who desire to tender their Equity Shares under the Open Offer would have to intimate their respective stock broker ("Selling Broker") within the normal trading hours of the secondary market, during the Tendering Period. The Selling Broker can enter orders for dematerialised as well as physical Equity Shares.

x. The Acquisition Window will be provided by the BSE to facilitate the placing of orders. The Selling Broker would be required to place an order / bid on behalf of the Public Shareholders who wish to tender Equity Shares in the Open Offer using the Acquisition Window of the BSE. Before placing the order / bid, the Selling Broker will be required to mark lien on the tendered Equity Shares. Details of such Equity Shares marked as lien in the demat account of the Public Shareholders shall be provided by the depository to Indian Clearing Corporation Limited & National Securities Clearing Corporation Limited ("Clearing Corporation"). Upon finalization of the entitlement, only the accepted quantity of Equity Shares will be debited from the demat account of the concerned Public Shareholder

xi. Eligible Shareholders who wish to offer their physical Equity Shares in the Offer are requested to send their original documents as will be mentioned in the Letter of Offer to the Registrar to the Offer so as to reach them no later than the Offer Closing Date. It is advisable to first email scanned copies of the original documents as will be mentioned in the Letter of Offer to the Registrar to the Offer and then send physical copies to the address of the Registrar to the

Offer as will be provided in the Letter of Offer. The process for tendering the Offer Shares by the Public Shareholders holding physical Equity Shares will be separately enumerated in the Letter of Offer.

xii. The Equity Shares to be acquired under the Offer must be free from all liens, charges and encumbrances and will be acquired together with all rights attached thereto.

xiii. The cumulative quantity tendered shall be displayed on the websites of the BSE (www.bseindia.com) throughout the trading session at specific intervals during the Tendering Period.

xiv. No indemnity is needed from unregistered shareholders.

xv. Equity Shares shall not be submitted or tendered to the Manager to the Offer, the Acquirers and/ or the Target Company.

IX. THE DETAILED PROCEDURE FOR TENDERING THE SHARES IN THE OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER.

X. OTHER INFORMATION:

i. The Acquirers accept full responsibility for the information contained in the PA and this DPS, other than as specified in point ii below, and undertake that they are fully aware of and will comply with the obligations under the SEBI (SAST) Regulations with respect to this Offer.

ii. All the information pertaining to the Target Company and/or the Sellers contained in the PA or this DPS or the Letter of Offer or any other advertisement/ publications made in connection with the Open Offer has been compiled from information published or provided by the Target Company or the Sellers, as the case may be, or publicly available sources which has not been independently verified by the Acquirers or the Manager to the Offer. The Acquirers and the Manager to the Offer do not accept any responsibility with respect to the information provided by the Target Company and/or the Sellers.

iii. The Acquirers accept full responsibility for their obligations under the Open Offer and shall be jointly and severally responsible for the fulfilment of obligation under the SEBI (SAST) Regulations in respect of this Open Offer.

iv. The Acquirers have appointed Synfinx Capital Private Limited as the Manager to the Offer, in terms of Regulation 12 of the SEBI (SAST) Regulations.

v. The Acquirers have appointed Venture Capital and Corporate Investments Private Limited, (SEBI Registration Number: INR000001203), as the Registrar to the Offer, having its office at 4th & 5th Floors, Aarum, Door No. 4-50/P-II/57/4F & 5F, Plot No. 57, Jayabheri Enclave Phase - II, Gachibowli, Hyderabad - 500 032. Tel. No.: +91 40 23818475; +91 7331119590; Fax: +91 40 23868024. E-mail: investor.relations@vccipl.com. The Contact Person is E S K Prasad/P V Srinivasa Rao.

vi. Unless otherwise stated, the information set out in this DPS reflects the position as of the date of this DPS.

vii. In this DPS, all references to "₹" or "INR" are references to the Indian Rupee(s) and any discrepancy in any table between the total and sums of the amount listed is due to rounding off and/or regrouping.

viii. The PA is available and this DPS is expected to be available on SEBI's website (<http://www.sebi.gov.in>).

ISSUED BY MANAGER TO THE OFFER:

| | |
|--------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|  | SYNFINX CAPITAL PRIVATE LIMITED (CIN: U65990TG2022PTC158659) Flat No. 501, 5th Floor, Krishnaveer's Euphoria, Jubilee Enclave Road, Jubilee Enclave,HITEC City, Hyderabad-500081, Telangana, India. Tel. No.: +91 40 45046315/ +91 9833932080 E-mail ID: mbd@synfinx.com SEBI Registration Number: INM000013192 Validity of Registration: Permanent Contact Person: Thanmayi Katta / Hari Surya |
| | For and on behalf of the Acquirers Sd/- Kolli Murali Krishna ("Acquirer 1") |

Place: Hyderabad
Date: April 15, 2026

Sd/-
Gogineni Srinivas ("Acquirer 2")